

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 235 OF 2016**

**Dated: 6<sup>th</sup> January, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

**In the matter of :**

**GAIL India Ltd. ....Appellant(s)**

**Vs.**

**Petroleum & Natural Gas Regulatory Board ....Respondent(s)**

Counsel for the Appellant(s) : Mr. Ajit Pudussery

Counsel for the Respondent(s) : Mr. Prashant Bezboruah  
Mr. Sumit Kishore

**ORDER**

Learned counsel for the Respondent seeks four weeks time to file reply. He may file the same on or before 06.02.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 01.03.2017 after serving copy on the other side.

List the matter on **03.03.2017.**

**(B.N. Talukdar)**  
**Technical Member (P&NG)**  
Ts/vg

**(Justice Ranjana P. Desai)**  
**Chairperson**